IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

Item No.112

New IA-3541/2021 IA-2712/2021

In

IB-717(ND)/2019

IN THE MATTER OF:

M/s. Oriental Bank of Commerce (Marge With PNB)

....FINANCIAL CREDITOR

Vs

M/s. Sidhartha Buildhome Pvt. Ltd.

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 13.08.2021

CORAM:

SHRI P.S.N PRASAD MEMBER (JUDICIAL) SHRI NARENDER KUMAR BHOLA MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: P.nagesh Sr, Mr. Harshal Kumar, Mr. Shivam Wadhwa,

Mr. Akshay Sharma Advocates

For the IRP

: Mr. Alok Dhir, Ms. Varsha Banerjee & Mr. Kanishk Khetan,

Advs for the IRP

ORDER

IA-3541/2021

This is an application filed under Section 60 (5) of the IB Code read with Rule 11 of the NCLT Rules, 2016 seeking directions against the IRP for placing Settlement Plan/ Resolution Plan under Section 12 A of the IB Code before the Committee of Creditors. This application is dated 11.08.2021. The counsel for the Resolution Professional has apprised the Tribunal that on 11.08.2021, the respondent in the evening at 05.01 p.m. have acknowledged the receipt of the applicant's email dated 07.08.2021 and informed him to submit a formal proposal alongwith the affidavit in compliance of the provision of the IB Code. Therefore, in the light of the above email communication, this application stands **disposed off** and no specific directions to the Resolution Professional is required at this of the matter.

IA-2712/2021

Heard the submissions made by the counsel for the Resolution Professional as well as the counsel for the Punjab National Bank. The counsel for the Punjab National Bank has prayed for grant of time of three weeks in the matter. Time prayed for is granted to file the reply and thereafter, one week time is granted to file rejoinder, if any. Post the matter after four weeks.

List the matter on 16.09.2021.

(NARENDER KUMAR BHOLA) MEMBER (TECHNICAL) (P.S.N PRASAD) MEMBER (JUDICIAL)

New IA-3541/2021 IA-2712/2021 In IB-717(ND)/2019